

IN THE COURT OF THE CHIEF METROPOLITAN
MAGISTRATE,
TEES HAZARI, DELHI

CC NO:

343/02
6615
02401R 0159 692002

Securities and Exchange Board of India,
a statutory body established under the
provisions of Securities and Exchange
Board of India Act, 1992, having its
Head Office at 221, Nariman Point,
Mittal Court, "B" Wing, Nariman Point,
Mumbai- 400 and represented by its
Asst. Legal Advisor (Prosecutions) Shri
A. Chandra Sekhar Rao.

Present
Made over to 24/12/02
for 24/12/02
2 24/12/02
C.M.M. DELHI

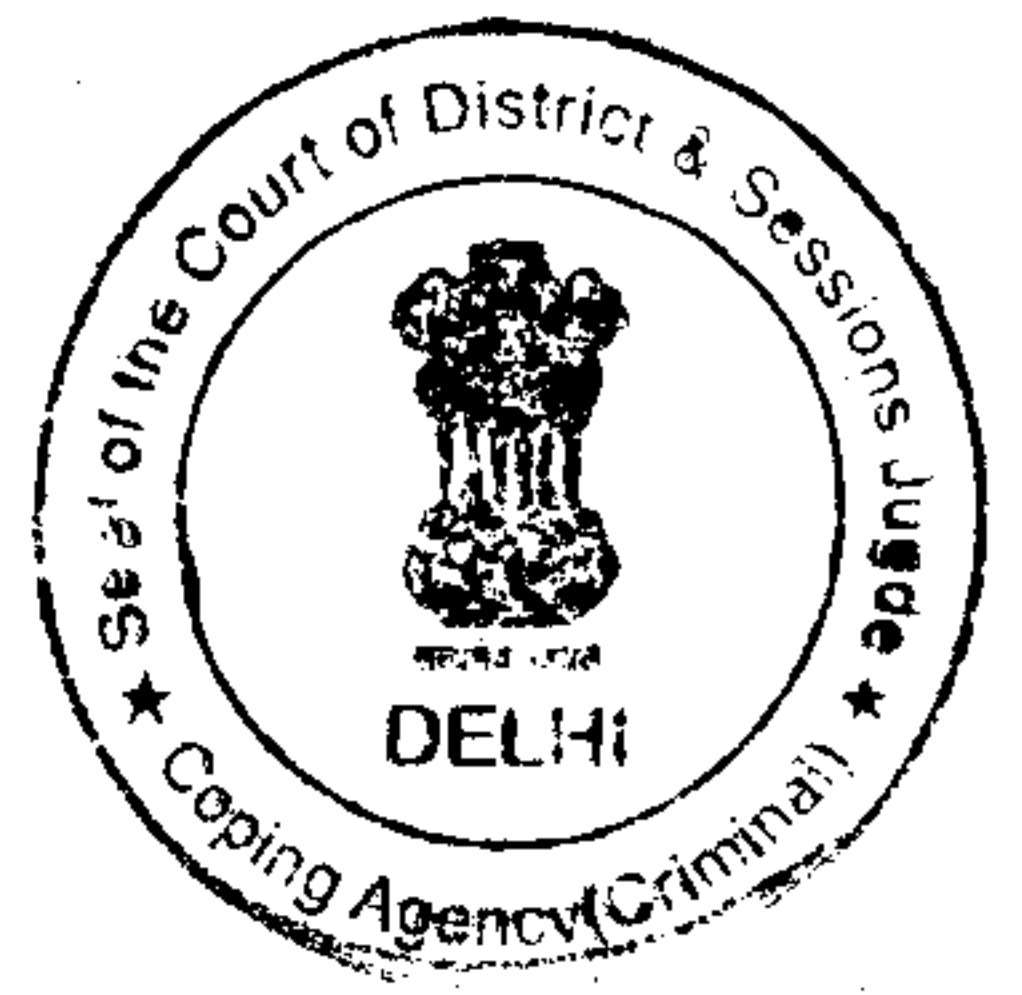
C3 ...Complainant

Vs.

1. AIM Plantation (I) Ltd., a company
incorporated under the provisions of
Companies Act, 1956 and having its
registered office at Quiet Office-3,
IInd Floor, Sector 35 A, Chandigarh.
2. Shri Bhupinder Singh Aujla, s/o Not
known to the complainant;
Occupation: Director of the Accused
No.1; resident of House No.1946,

23

प्रमाणित
24/12/02

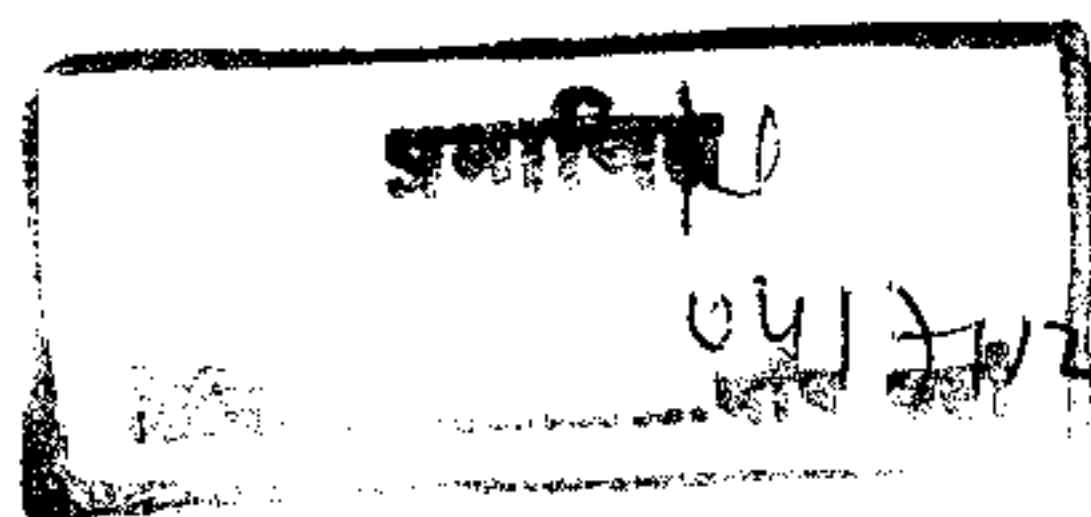


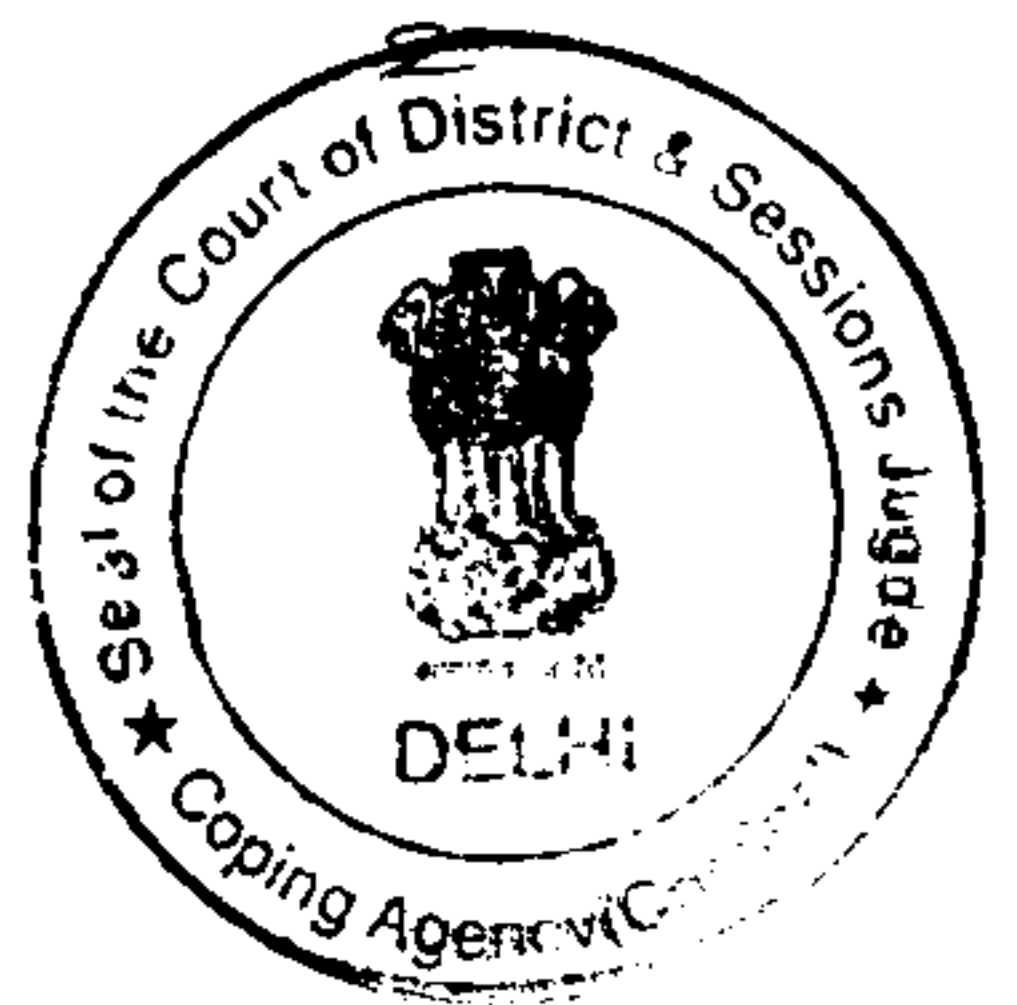
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Not known to the complainant;
Occupation: Director of the Accused
No.1; resident of 61, BRS Nagar,
Defence Colony, Ludhiana.

....Accused

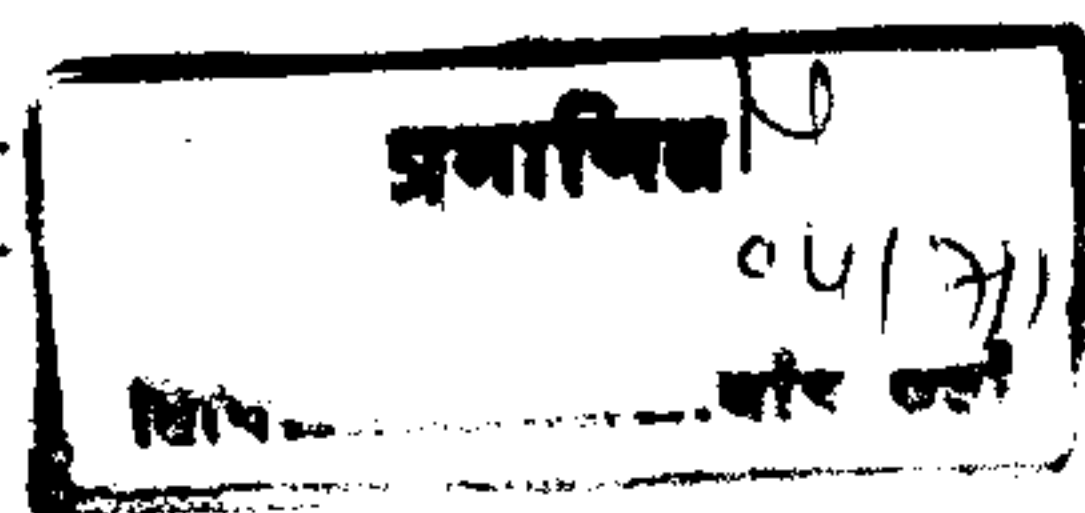
COMPLAINT UNDER SECTION 200 OF THE CODE OF
CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1)
AND 27 OF SECURITIES AND EXCHANGE BOARD OF
INDIA ACT, 1992





Phase X, Mohali.

3. Shri Mohd. Iqbal Chana, s/o Not known to the complainant; Occupation: Director of the Accused No.1; resident of Dehlo Road, Sahnerial
4. Shri Abdul Guffar, s/o Not known to the complainant; Occupation Director of the Accused No.1; resident of Raikot Road, Melerkotla.
5. Shri Amrik Singh, s/o Not known to the complainant; Occupation: Director of the Accused No.1; resident of 1386, Sector 34, Chandigarh.
6. Shri Kuljeet Singh Dhillion, s/o Not known to the complainant; Occupation: Director of the Accused No.1; resident of Village & Post Jugiana, Dist. Ludhiana.
7. Shri Rikhi Singh, s/o Not known to the complainant; Occupation: Director of the Accused No.1; resident of 3442, Sector 35-D, Chandigarh.
8. Shri Mohinder Pal Singh Grewal s/o





SEBI vs AIM Plantation India Ltd.

02.07.12

Present. Counsel for complainant.

Accused no.1 is proceeded u/s 305 Cr.P.C.

There is no appearance on behalf of accused no.2 to 8 despite proclamation u/s 82 Cr.P.C. through publication in news paper. Therefore, accused no.2 to 8 are declared proclaimed offender.

Now at the request of counsel for complainant file be consigned to the record room and be summoned back whenever accused are arrested/their fresh address is traced.

(G.N. PANDEY)
ACMM (Spl. Acts)/CENTRAL
DELHI/02.07.12

